

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3121
ANSWERED ON:29.11.2010
LAND ACQUISITION FOR IDSA
Bhujbal Shri Sameer

Will the Minister of DEFENCE be pleased to state:

- (a) the details of land acquired for Institute for Defence Studies and Analysis (IDSA) premises at New Delhi;
- (b) whether the land acquired falls within the defence cantonment area and building bye-laws are in conformity with defence rules;
- (c) if so, the details thereof;
- (d) whether a portion of the residential complex has been leased to a private operator for hotel and residency on commercial basis in violation of the said rules;
- (e) if so, the details thereof and the reasons therefor; and
- (f) the reaction of the Government thereto?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c): No land has been acquired by the Ministry of Defence for the Institute for Defence Studies and Analysis (IDSA) at New Delhi. However, Ministry of Defence in April, 2002, accorded sanction for grant of lease of 6.5 acres defence land out of GLR Sy. No.274, Delhi Cantonment for construction of the office complex of IDSA for an initial term of 30 years renewable at the option of the lessee for two further terms of 30 years each. The land leased to IDSA is located within the limits of Delhi Cantonment. As per the terms of the lease, IDSA was required to undertake construction of the office accommodation on the leased site within 30 months after getting the building plans approved from the Cantonment Board under the provisions of the Cantonments Act. IDSA has sought sanction of the Delhi Cantonment Board for the construction work carried out.

(d) to (f): A portion of the complex has been leased by IDSA to M/s Residency Hotels. The matter is under examination.